

NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

(IB)-329/ND/2017

IN THE MATTER OF:

**Khanna Lubricants** .. PETITIONER

**Vs.**

**Gulf Petronergy (P) Limited** .. RESPONDENT

**SECTION :**

**Under Section 9 of IBC Code, 2016**

Order delivered on 18.1.2018

Coram :

**R. VARADHARAJAN,**  
**Hon'ble Member (Judicial)**

**For the Petitioner/Applicant** : Mr. Sumesh Dhawan, Advocate  
Ms. Tannya Baranwal, Advocate

**For the Respondents** : Mr. Ritesh Kumar Tiwari, Advocate  
**For the Intervener**

**ORDER**

Learned Counsel for the petitioner as well the Corporate Debtor are present. Pursuant to the Order passed by this Tribunal on 15.1.2018, it is represented by the Ld. Counsel for the Corporate Debtor that in view of the facts stated therein, it is not possible to coordinate with the Corporate Debtor and hence seeks 3 weeks time to produce documents. However, as Petition under IBC being a time bound process, the time sought for 3 weeks cannot be granted and a week's time is granted to comply with the said Order.

Post the matter on 31.1.2018.

*— Sd/-*  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
18.1.2018